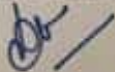


CC No : 48/2019  
RC No. : 01/DZCR/2019  
Branch : Central Region Delhi Zone  
U/S : 3 & 4 of PMLA Act  
ED Vs. Gautam Khaitan & Ors.

14.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.26/DHC/2020 dated 30.07.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta and Sh. Mohd. Faraz, Ld. SPPs for Enforcement Directorate.  
Accused Gautam Khaitan with Ld. Counsels Sh. Madhav Khuranya and Sh. Ram Aditya Tiwari.



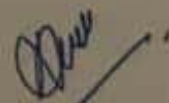
Ld. Counsel for ED submits that ED has already provided all the data to the accused.

Ld. Counsel for accused submits that complete data has not been provided to the accused. Ld. Counsel for accused submits that vide order dated 04.08.2020 ED was directed to provide the copy/clone of entire data of the mobile phone of the accused. Ld. Counsel for accused submits that ED should clone the entire data of the seized mobile in another Apple mobile phone of accused.

Ld. Counsel for ED submits that he will find out from the experts if the cloning is possible, as it may bring some changes in the data of the seized mobile.

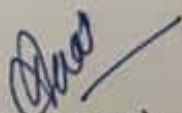
Put up on 24.08.2020.

Signed copy of this order is being sent through whatsapp to



Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.

  
(Arvind Kumar)  
Special Judge (PC Act), CBI-10  
Rouse Avenue Court  
New Delhi/14.08.2020

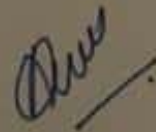
CC No. : 01/2015  
ECR No. : DLZO/15/2014/AD(VM)  
U/S : 3 & 4 of PMLA Act  
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

14.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.26/DHC/2020 dated 30.07.2020 in view of the pandemic Covid-19.

Present: Sh. N.K. Matta and Sh. Mohd. Faraz, Ld. SPPs  
for Enforcement Directorate.  
Sh. Shadman Siddiqui Ld. Counsel for applicant Mohit  
Jain.  
Applicant Ajeit Saksena with Ld. Counsel Sh. Rajat  
Manchanda.  
Sh. Sachit Jolly, Ld. Counsel for applicant Rajnish Gupta.

Ld. Counsel for ED submits that the ED has suspended the LOCs issued against applicants Pankaj Kapur and Rajnish Gupta for three months and Ajeit Saxena for two months. Ld. Counsel for ED submits that LOC issued against applicant Mohit Jain has already been withdrawn.



Ld. Counsels for applicants Rajnish Gupta and Ajeit Saxena submits that LOCs issued against these applicants are illegal and are liable to be withdrawn.

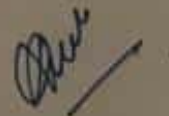
Arguments have already been heard on the applications filed by applicants Rajnish Gupta and Ajeit Saxena for withdrawal/suspension of LOC.

**Put up on 01.09.2020 for order on the applications filed by Applicants Rajnish Gupta and Ajeit Saxena.**

At this stage Ld. Counsel for applicant Rajnish Gupta submits that he has filed any <sup>an</sup> application for permission to travel abroad. The applicant Rajnish Gupta wants to travel to Dubai from 16.08.2020 to 22.08.2020 and necessary permission may be granted.

Ld. Counsel for the applicant submits that vide order dated 18.03.2020, applicant Rajnish Gupta was granted permission to visit abroad from 18.03.2020 to 08.05.2020.

Ld. Counsel for the ED submits that Enforcement Directorate has no objection if the applicant is permitted to travel abroad on the terms and conditions as imposed vide order dated 18.03.2020. Ld. Counsel for ED submits that ED has already suspended LOC issued against applicant for three months.



Thus, considering the facts and circumstances, the applicant Rajnish Gupta is allowed to visit Dubai from 16.08.2020 to 22.08.2020 subject to the following conditions:-

- (a) Applicant will submit the address of his stay with telephone/contact numbers to the Court before his departure.
- (b) Applicant shall furnish additional FDR for a sum of Rs. 5 lacs in his name.
- (c) He shall inform the Court about his arrival in India within 24 hours.
- (d) He shall not tamper with the evidence nor try to influence any witness in any manner and shall not use the permission granted to him contrary to the Rules.
- (e) This permission shall be subject to other applicable Rules and will not be deemed as directions to any other authority except the permission from the side of the Court.
- (f) The applicant shall file complete copy of his passport along with the copy of Visa in the Court on his return from abroad.
- (g) In case of any of the above conditions are violated, the bank guarantee/FDR will be forfeited to the State.

The LOC issued against applicant Rajnish Gupta has already been suspended/withdrawn by ED for three months. The ED



shall inform to the Immigration Department regarding withdrawal of LOC.

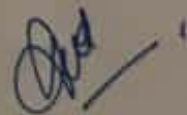
It is made clear that permission granted vide this order shall be subject to travel restrictions/guidelines issued by Indian Government.

Copy of the order be given to concerned parties and be also sent to Immigration Office for compliance through email and whatsapp.

Ld. Counsel for applicant submits that he has submitted necessary details and FDR of Rs. 5 lac is already lying in court record.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)  
Spl. Judge CBI-10  
Rouse Avenue Courts  
New Delhi/14.08.2020